

RATIFIED

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Minutes of Meeting No.15/11 due for 13.7.2010 was actually held on 20.07.2010 Norms Committee (NC-I)
(DES.I Section)

The meeting No. 15/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 due for 13.07.2010 was actually held on 20.07.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429 A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Aggarwal,			Deptt. of C&CP, Shastri Bhavan
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. B.D. Ghosh, Jt.IA	399	23063355	M/o Steel, U.B.
7.	Sh. Rajinder Pal Singh Dy.DGFT,	486	23061562 Extn.345	DGFT, U.B.
8.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore directed to forward a copy of the firm's reply to DHI. The case will be re-listed on 17.08.2010.			

	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date:17.08.2010

2	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of DHI informed the Committee that they have not replied to the query raised by their Office vide their letter dated 03.03.2009 and therefore reply is incomplete. The Committee decided to remind the firm to send the complete reply for certain information of DHI's.otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.		
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3	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date:17.08.2010

3	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office. The Committee, therefore, decided to allow to amend the advance authorization with the condit Director of the firm along with U.O. Note dated 28.5.10 to furnish the complete information otherwise the case will be rejected without any further opportunity and no further representation will be entertained. The case stands deferred for relisting on 17.08.2010.			
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4	Case No.:12/15/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	Defer Date:17.08.2010

4	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			
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5	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date:17.08.2010

5	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010			
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6	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:17.08.2010

6	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.08.2010.			
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7	Case No.:21/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00740/AM10/	RLA File :09/24/040/00215/AM10/	Lic.No/Date:0910039330 22.09.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm for final reminder for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

8	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee, therefore, directed to forward a copy of firm's reply to DIPP and to relist the case for 17.08.2010.			

9	Case No.:3/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00451/AM10/	RLA File :04/24/040/00161/AM10/	Lic.No/Date:0410108588 15.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm for final reminder for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

10	Case No.:11/31/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore directed to forward a copy of the firm's reply to DHI. and to relist the case on 17.08.2010.			

	Case No.:20/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00739/AM10/	RLA File :09/24/040/00267/AM10/	Lic.No/Date:0910039619 15.10.2009	Defer Date:17.08.2010

11	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm for final reminder for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.		
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12	Case No.:4/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614 16.10.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010 .				

13	Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee decided to forward a copy of firm's application along with reply received to Sh. Shaish Kumar (DIPP) for examination and comments. The case may be relisted on 17.8.2010.				

14	Case No.:16/31/80-ALC2/2009	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.08.2010.				

15	Case No.:18/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00466/AM10/	RLA File :04/24/040/00156/AM10/	Lic.No/Date:0410108868 28.10.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

	Case No.:6/39/80-ALC2/2009	Party Name:DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
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16	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

17	Case No.:5/41/80-ALC2/2009	Party Name:RANE (MADRAS) LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00626/AM10/	RLA File :04/24/040/00206/AM10/	Lic.No/Date:0410109740 26.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

18	Case No.:8/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00604/AM10/	RLA File :03/94/040/00663/AM10/	Lic.No/Date:0310547941 27.11.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

19	Case No.:33/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00752/AM10/	RLA File :09/24/040/00356/AM10/	Lic.No/Date:0910040183 07.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm for final reminder expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

20	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee directed the Firm's reply to be forwarded to DIPP and to relist the case for 17.08.2010.			

21	Case No.:18/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee directed the Firm's reply to be forwarded to DIPP and to relist the case for 17.08.2010.				

22	Case No.:16/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00612/AM10/	RLA File :03/95/040/00586/AM10/	Lic.No/Date:0310551305 17.12.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received reply of the firm. The Committee therefore decided to forward the firm's reply to technical authority for examination & submission of comments. The case may be re-listed on 17.08.2010.				

23	Case No.:17/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00613/AM10/	RLA File :03/95/040/00585/AM10/	Lic.No/Date:0310551317 17.12.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received reply of the firm. The Committee therefore decided to forward the firm's reply to technical authority for examination & submission of comments. The case may be re-listed on 17.08.2010.				

24	Case No.:18/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00614/AM10/	RLA File :03/94/040/00786/AM10/	Lic.No/Date:0310551338 17.12.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010				

25	Case No.:17/3/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00017/AM11/	RLA File :31/24/040/00160/AM10/	Lic.No/Date:3110041115 17.12.2009	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore directed to forward a copy of the firm's reply to DHI. and to relist the case on 17.08.2010.				

26	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

27	Case No.:1/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00720/AM10/	RLA File :03/94/040/00761/AM10/	Lic.No/Date:0310551799 21.12.2009	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received reply of the firm. The Committee therefore decided to handover the firm's reply to technical authority for examination & submission of comments. The case may be re-listed on 17.08.2010.			

28	Case No.:38/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00757/AM10/	RLA File :04/24/040/00246/AM10/	Lic.No/Date:0410110530 04.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

29	Case No.:12/47/80-ALC2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010			

30	Case No.:13/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00732/AM10/	RLA File :03/94/040/00759/AM10/	Lic.No/Date:0310554872 12.01.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee, therefore, directed to forward a copy of firm's reply to DIPP and to relist the case for 17.08.2010.

31	Case No.:16/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00735/AM10/	RLA File :03/94/040/00729/AM10/	Lic.No/Date:0310554882 12.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee, therefore, directed to forward a copy of firm's reply to DIPP and to relist the case for 17.08.2010.			

32	Case No.:39/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00758/AM10/	RLA File :04/24/040/00249/AM10/	Lic.No/Date:0410110777 12.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to write to Executive Director with a copy to Chief Managing Director of the firm for final reminder for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

33	Case No.:20/3/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00020/AM11/	RLA File :31/24/040/00163/AM10/	Lic.No/Date:3110041577 19.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

34	Case No.:28/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00747/AM10/	RLA File :04/24/040/00275/AM10/	Lic.No/Date:0410110976 21.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

	Case No.:29/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
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35	HQ File :01/80/050/00748/AM10/	RLA File :04/24/040/00273/AM10/	Lic.No/Date:0410110970 21.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			
36	Case No.:30/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00749/AM10/	RLA File :04/24/040/00272/AM10/	Lic.No/Date:0410110978 21.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			
37	Case No.:31/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00750/AM10/	RLA File :04/24/040/00274/AM10/	Lic.No/Date:0410110973 21.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			
38	Case No.:32/47/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00751/AM10/	RLA File :04/24/040/00259/AM10/	Lic.No/Date:0410111039 25.01.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DC(MSME) informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			
39	Case No.:9/47/80-ALC2/2009	Party Name:VISHAY TRANSDUCERS INDIA LTD	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00728/AM10/	RLA File :04/24/040/00195/AM10/	Lic.No/Date:0410111262 03.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			
	Case No.:27/47/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred

40	HQ File :01/80/050/00746/AM10/	RLA File :02/24/040/00220/AM10/	Lic.No/Date:0210137588 08.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

41	Case No.:40/47/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/	Lic.No/Date:0510258405 12.02.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore directed to forward a copy of the firm's reply to DHI.and to relist the case on 17.08.2010.				

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Case No.:42/47/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Approved
HQ File :01/80/050/00761/AM10/	RLA File :05/24/040/00396/AM10/	Lic.No/Date:0510258494 15.02.2010	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per written comments of C&PC communicated vide OM No.46011/253/2004-PC-II dated 05.01.2009, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
PVC Fill Media / Drift Eliminator	1 MT

Raw-material Recommended for import	Quantity
PVC Sheet (Thickness 0.175 mm to 0.80 mm)	1.15 MT

The Regional Authority may take necessary action accordingly.

	Case No.:43/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00762/AM10/	RLA File :53/24/040/00014/AM10/	Lic.No/Date:5310010148 15.02.2010	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

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Item to be Exported	Quantity
Blood Bags	1 No.
Raw-material Recommended for Import	Quantity
1. PVC compound (Medical Grade)	1.10 kg/kg content in export product Net + 3% wastage
2. Relevant Stainless Steel Needle Assembly	Net + 5% wastage
3. Evident Paper – Plastic (Self Adhesive)	
4. Aluminium Foil Cover	Net + 1% wastage
5. Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage
6. Relevant Luer Adapter	Net + 1% wastage
7. Relevant Oxygen Absorber	Net + 1% wastage
8. Stamping Foil Tape	Net + 1% wastage
9. Thermal Transfer Ribbon	Net + 1% wastage
10. Relevant Big Beak off Valve Assembly	Net + 1% wastage
11. Y- Connector	Net + 1% wastage

The Regional Authority may take necessary action accordingly

Case No.:44/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
HQ File :01/80/050/00763/AM10/	RLA File :53/24/040/00015/AM10/	Lic.No/Date:5310010149 15.02.2010	

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Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Blood Bags	1 No.
Raw-material Recommended for Import	Quantity
12. PVC compound (Medical Grade)	1.10 kg/kg content in export product Net + 3% wastage
13. Relevant Stainless Steel Needle Assembly	Net + 5% wastage
14. Evident Paper – Plastic (Self Adhesive)	
15. Aluminium Foil Cover	Net + 1% wastage
16. Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage
17. Relevant Luer Adapter	Net + 1% wastage
18. Relevant Oxygen Absorber	Net + 1% wastage
19. Stamping Foil Tape	Net + 1% wastage
20. Thermal Transfer Ribbon	Net + 1% wastage
21. Relevant Big Beak off Valve Assembly	Net + 1% wastage
22. Y- Connector	Net + 1% wastage

The Regional Authority may take necessary action accordingly

45	Case No.:46/47/80-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00765/AM10/	RLA File :07/24/040/00393/AM10/	Lic.No/Date:0710070031 15.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 17.08.2010:- 1, Sl. No.3,4 & 11 of Standard Deficiency Format. 2. Input raw material blank size and weight without cutting allowance – export product wise. 3. Cutting allowance and any other allowance/wastage export product wise.			

	Case No.:22/3/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00022/AM11/	RLA File :31/24/040/00198/AM10/	Lic.No/Date:3110041936 15.02.2010	Defer Date:17.08.2010

46	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. On the recommendation of the representative of DHI present in the meeting vide their UO No.3(127)/09/TSW(B)/346 dated 15.07.2010, it was decided by the committee called for the following information / clarification from the firm:- 1. The firm may be submit Sl. No. 3,4, 5 & 11 for each of 21 export product; 2. The drawing of Sl. No. 3 of SDL; 3. Sl.No.11 of SDL. 4. It is observed that the fob value of export is Rs1,43,00,000/ against the cif value of import of Rs 1,07,44,574/ resulting in value addition of 33%. The difference of value of export & import is only Rs 36 lakhs. But the firm is proposing to use indigenous items of weight 1625 MT which implies that the value of indigenous material is maximum Rs 2 per kg which is not possible. The firm also need to give clarification for the same. The caase may be relisted on 17.08.2010
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47	Case No.:47/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00766/AM10/	RLA File :06/24/040/00046/AM10/	Lic.No/Date:0610017254 16.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's application The Committee, therefore directed to forward a copy of the firm's application to DHI.and to relist the case on 17.08.2010.			

48	Case No.:38/5/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00071/AM11/	RLA File :34/24/040/00194/AM10/	Lic.No/Date:3410026435 19.02.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of DC(MSME) communicated vide their UO Note No.30(109)/2010-ME dated 02.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under by allowing import of cobalt concentrate to the extent of 1.0963 kg/kg content in the export product.			
	The Regional Authority may take necessary action accordingly.			

Case No.:26/3/80-ALC2/2010	Party Name:DESMON CONTINENTAL FRIGO PVT. LTD.	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Approved
HQ File :01/80/050/00026/AM11/	RLA File :05/23/040/00196/AM10/	Lic.No/Date:0510259268 23.02.2010	

49	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of DIPP communicated vide their note dated 20.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of export product at Sl. No. 2 may be corrected to 103 Nos. 2. UOM of import items at Sl. Nos. 15, 25 to 32, 55, 57 and 58 may be corrected as “Mtrs.” and quantities of these items may be allowed on net to net basis. 3. Remaining import items at S.No.1 to 14, 16 to 24, 33 to 54 and 56 are components and may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.
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50	Case No.:16/49/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deffered
	HQ File :01/80/050/00785/AM10/	RLA File :03/94/040/00986/AM10/	Lic.No/Date:0310561988 25.02.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. On the recommendation of the representative of the DHI present in the meeting. It was decided by the committee to call for the following information / clarification from the firm:- 1. Sl no 3, 4, 5 & 11 of SDL for export product 3. 2. Sl no 9 for export product 1 & 2. The case may be relisted on 17.08.2010.			

51	Case No.:24/3/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00024/AM11/	RLA File :05/23/040/00187/AM10/	Lic.No/Date:0510259534 25.02.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per discussion and in consultation with the representative of DC (MSME) present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization with import of item on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

52	Case No.:27/3/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00027/AM11/	RLA File :05/23/040/00182/AM10/	Lic.No/Date:0510259655 02.03.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

53	Case No.:22/49/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00791/AM10/	RLA File :31/24/040/00234/AM10/	Lic.No/Date:3110042181 03.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

54	Case No.:14/3/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

55	Case No.:25/3/80-ALC2/2010	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00025/AM11/	RLA File :05/23/040/00192/AM10/	Lic.No/Date:0510260354 12.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of DC(MSME) communicated vide their U.O. Note No. 30(102)2010-ME dated 01.7.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

56	Case No.:29/3/80-ALC2/2010	Party Name:AQUASUB ENGINEEING	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00029/AM11/	RLA File :32/24/040/00057/AM10/	Lic.No/Date:3210043302 17.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

57	Case No.:3/3/80-ALC2/2010	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00003/AM11/	RLA File :31/21/040/00158/AM10/	Lic.No/Date:3110042710 31.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

58	Case No.:4/3/80-ALC2/2010	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00004/AM11/	RLA File :31/21/040/00400/AM10/	Lic.No/Date:3110042722 31.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's application. The Committee, therefore directed to forward a copy of the firm's application to DHI. and to relist the case on 17.08.2010.			

59	Case No.:16/3/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00016/AM11/	RLA File :04/24/040/00332/AM10/	Lic.No/Date:0410112797 31.03.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case for 17.08.2010.			

60	Case No.:5/3/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00005/AM11/	RLA File :04/24/040/00338/AM10/	Lic.No/Date:0410112870 05.04.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind finally to the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed 17.08.2010.			

61	Case No.:6/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00006/AM11/	RLA File :05/24/040/00532/AM10/	Lic.No/Date:0510261713 05.04.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010.

62	Case No.:7/3/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00007/AM11/	RLA File :05/24/040/00541/AM10/	Lic.No/Date:0510261873 06.04.2010	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of DIT communicated vide their U.O. No. 17(32)/2010-IPHW dated 06.07.2010, the Committee decided to ratify the norms of subject Advance Authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.				

63	Case No.:8/3/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00008/AM11/	RLA File :05/24/040/00544/AM10/	Lic.No/Date:0510261874 06.04.2010	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of DIT communicated vide their U.O. No. 17(33)/2010-IPHW dated 06.07.2010, the Committee decided to ratify the norms of subject Advance Authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.				

64	Case No.:10/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00010/AM11/	RLA File :05/24/040/00548/AM10/	Lic.No/Date:0510262026 07.04.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010				

65	Case No.:11/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:15/80- ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00011/AM11/	RLA File :05/24/040/00545/AM10/	Lic.No/Date:0510262027 07.04.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010.

66	Case No.:15/3/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00015/AM11/	RLA File :04/24/040/00317/AM10/	Lic.No/Date:0410113082 12.04.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.				

67	Case No.:32/3/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00033/AM11/	RLA File :05/24/040/00550/AM10/	Lic.No/Date:0510262337 13.04.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee, therefore, directed to forward a copy of firm's reply to DIPP and to relist the case for 17.08.2010..				

68	Case No.:12/5/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00045/AM11/	RLA File :06/24/040/00005/AM11/	Lic.No/Date:0610017742 20.04.2010	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. . As per written comments of Deptt. of C & P communicated vide O.M. No.46011/169/2009-PC.II dated 16th April, 2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Handle ASM-R/RL RR Asst	1 No.
Raw-material sought to be Imported	Quantity
1. For 1 kg weight of parts/component of Polyamide 66 Resin	
i) Polyamide 66 Resin	1.03 kg.
ii) Master Batch Colour Concentrate	0.02 kg.
2. For 1 kg weight of parts/component of Polypropylene Impact Copolymer	
i) Polypropylene Impact Copolymer	1.03 kg.
ii) Master Batch Colour Concentrate	0.02 kg.
3. Relevant Springs	Net + 2% wastage
4. Relevant Bolts	Net + 2% wastage
5. Relevant Damper	Net + 2% wastage

The Regional Authority may take necessary action accordingly

69	Case No.:20/15/80-ALC2/2010	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00227/AM11/	RLA File :03/94/040/00105/AM11/	Lic.No/Date:0310572849 05.05.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per written comments of DIPP communicated vide note dated 20.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

70	Case No.:9/15/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00216/AM11/	RLA File :03/95/040/00099/AM11/	Lic.No/Date:0310573877 12.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

71	Case No.:15/15/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00222/AM11/	RLA File :03/94/040/00102/AM11/	Lic.No/Date:0310574212 13.05.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

72	Case No.:12/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00219/AM11/	RLA File :03/94/040/00167/AM11/	Lic.No/Date:0310574388 14.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore, directed to forward a copy of firm's reply to DHI and to relist the case on 17.08.2010.			

73	Case No.:23/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00230/AM11/	RLA File :05/23/040/00040/AM11/	Lic.No/Date:0510264485 18.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore, directed to forward a copy of firm's reply to DHI and to relist the case on 17.08.2010.			

74	Case No.:13/15/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. On the recommendation of the representative of the DIPP vide their U.o. note dated 20.7.2010, present in the meeting, it was decided by the Committee to ask the following details information from the firm:- 1. Sl. No. 4,5 & 11 of Standard Deficiency Format; 2. Size/specifications of items of import.			

75	Case No.:11/15/80-ALC2/2010	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00218/AM11/	RLA File :03/94/040/00150/AM11/	Lic.No/Date:0310575743 24.05.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per written comments of DIPP communicated vide note dated 20.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

76	Case No.:14/15/80-ALC2/2010	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00221/AM11/	RLA File :03/94/040/00170/AM11/	Lic.No/Date:0310575746 24.05.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per written comments of DIPP communicated vide note dated 20.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

77	Case No.:10/15/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00217/AM11/	RLA File :03/94/040/00114/AM11/	Lic.No/Date:0310575827 25.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

78	Case No.:21/15/80-ALC2/2010	Party Name:VOLKSWAGEN INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00228/AM11/	RLA File :31/24/040/00033/AM11/	Lic.No/Date:3110043395 26.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI/DIPP informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

79	Case No.:26/15/80-ALC2/2010	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00233/AM11/	RLA File :05/23/040/00042/AM11/	Lic.No/Date:0510264999 31.05.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 17.08.2010.			

80	Case No.:13/11/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00159/AM11/	RLA File :31/21/040/00074/AM11/	Lic.No/Date:3110043449 01.06.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

81	Case No.:16/15/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00223/AM11/	RLA File :04/24/040/00052/AM11/	Lic.No/Date:0410114304 07.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

82	Case No.:24/15/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that the comments called for from Technical Authorities i.e. Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.08.2010.			

83	Case No.:22/15/80-ALC2/2010	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00229/AM11/	RLA File :32/24/040/00012/AM11/	Lic.No/Date:3210044286 09.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIIP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

84	Case No.:27/15/80-ALC2/2010	Party Name:ITS CORPORATION	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00234/AM11/	RLA File :22/21/040/00014/AM11/	Lic.No/Date:2210010058 11.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

	Case No.:17/15/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
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85	HQ File :01/80/050/00224/AM11/	RLA File :04/24/040/00053/AM11/	Lic.No/Date:0410114549 14.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.			

	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:17.08.2010
86	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

	Case No.:25/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00232/AM11/	RLA File :61/24/040/00024/AM11/	Lic.No/Date:6110000457 17.06.2010	Defer Date:17.08.2010
87	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

	Case No.:19/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	Defer Date:17.08.2010
88	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

	Case No.:4/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00211/AM11/	RLA File :03/94/040/00261/AM11/	Lic.No/Date:0310580285 23.06.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. ~~The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's~~ application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be relisted on 17.08.2010.

90	Case No.:1/15/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00208/AM11/	RLA File :07/24/040/00092/AM11/	Lic.No/Date:0710072431 24.06.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be relisted on 17.08.2010.				

91	Case No.:2/15/80-ALC2/2010	Party Name:MECHSOL TECHNOLOGIES PVT.LTD,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00209/AM11/	RLA File :07/21/040/00118/AM11/	Lic.No/Date:0710072435 24.06.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be relisted on 17.08.2010.				

92	Case No.:3/15/80-ALC2/2010	Party Name:PLAST TECH ENGINEERING	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00210/AM11/	RLA File :04/24/040/00070/AM11/	Lic.No/Date:0410114950 25.06.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to DC(MSME) for examination and submission of comments. The case may be relisted on 17.08.2010.				

93	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:17.08.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to C&PC for examination and submission of comments. The case may be relisted on 17.08.2010.

94	Case No.: 6/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00213/AM11/	RLA File :04/24/040/00068/AM11/	Lic.No/Date:0410115017 28.06.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010.				

95	Case No.: 7/15/80-ALC2/2010	Party Name:MVS ENGINEERING LTD	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Approved
	HQ File :01/80/050/00214/AM11/	RLA File :05/24/040/00110/AM11/	Lic.No/Date:0510267074 28.06.2010	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per written comments of DIPP communicated vide note dated 20.07.2010, the Committee, decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Words “ Containing 2500 Kgs. of Carbon Molecular Sieve” may be suffixed with a description of export product. 2. Quantity of import item may be allowed as applied for i.e. 2500 Kgs. on net to net basis				
The Regional Authority may take necessary action accordingly.				

96	Case No.: 8/15/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00215/AM11/	RLA File :03/95/040/00230/AM11/	Lic.No/Date:0310581105 29.06.2010	Defer Date:17.08.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 17.08.2010.				

	Case No.: 28/15/80-ALC2/2010	Party Name:SHRIRAM PISTONS & RINGS LTD	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
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97	HQ File :01/80/050/00235/AM11/	RLA File :05/24/040/00067/AM11/	Lic.No/Date:0510267170 30.06.2010	Defer Date:17.08.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010.			

	Case No.:29/15/80-ALC2/2010	Party Name:ADLER MEDIEQUIP PRIVATE LIMITED.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00236/AM11/	RLA File :03/94/040/00294/AM11/	Lic.No/Date:0310581349 30.06.2010	Defer Date:17.08.2010
98	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 17.08.2010.			

	Case No.:30/15/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00237/AM11/	RLA File :61/24/040/00026/AM11/	Lic.No/Date:6110000464 01.07.2010	Defer Date:17.08.2010
99	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 17.08.2010.			

	Case No.:31/15/80-ALC2/2010	Party Name:UEM INDIA LTD.	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00238/AM11/	RLA File :05/24/040/00113/AM11/	Lic.No/Date:0510267553 05.07.2010	Defer Date:17.08.2010
100	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 17.08.2010.			

	Case No.:32/15/80-ALC2/2010	Party Name:MAG ENGINEERING PVT LTD	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
	HQ File :01/80/050/00239/AM11/	RLA File :07/21/040/00243/AM11/	Lic.No/Date:0710072585 06.07.2010	Defer Date:17.08.2010

101	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 17.08.2010.
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Case No.:33/15/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
HQ File :01/80/050/00240/AM11/	RLA File :07/24/040/00096/AM11/	Lic.No/Date:0710072614 06.07.2010	Defer Date:17.08.2010

102	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 17.08.2010.
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Case No.:34/15/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:15/80-ALC2/2010 13.07.2010	Status: Deferred
HQ File :01/80/050/00241/AM11/	RLA File :61/24/040/00028/AM11/	Lic.No/Date:6110000465 06.07.2010	Defer Date:17.08.2010

103	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at the earliest and on receipt forward the same to Technical Authority for examination and submission of comments. The case may be relisted on 17.08.2010.
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S.No.11

Case No. A - 10	M/s. CPS Color	F.No.01/80/50/01279/AM06/DESI	Lic.No. & Date
Meeting No. 15/11	India Pvt. Ltd.,	RA F.No.03/94/040/01080/AM06	0310361349
Date: 13.07.2010	Mumbai	Ratification of norms	dt.29.12.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.08.2010

S.No.12

Case No. A - 01	M/s. Larson &	F.No.01/80/50/01184/AM10/DESI	Lic.No. & Date
Meeting No. 15/11	Toubro Ltd.,	RA F.No.03/95/039/00001/AM09	0310475712
Date: 13.07.2010		Ratification of norms	dt.20.06.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to send a final reminder to the firm for expediting the said information otherwise

their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 17.8.2010

S.No.120

Case No. A/R-57	M/s. Bharat Heavy	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No. 15/11	Electricals Ltd.,	RA F.No.04/24/040/00228/AM08	0410092521
Date: 13.07.2010	Tiruchiraalli	Ratification of norms	dt.07.12.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.121

Case No. A/R-63	M/s. Godrej &	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No. 15/11	Boyce Mfg. Co.	RA F.No.03/94/040/00587/AM08	0310442080
Date: 13.07.2010	Ltd., Mumbai	Ratification of norms	dt.06.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.122

Case No. A/R-78	M/s. GEA BGR	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 15/11	Energy System	RA.F.No.04/24/040/00323/Am08	0410092975
Date: 13.07.2010	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010

S.No.123

Case No. A/R-159	M/s. Precihole	F.No.01/80/50/00942/AM08/DES.I	Lic.No. & Date
Meeting No. 15/11	Machine Pvt. Ltd.,	RA F.No.03/95/040/00586/AM08	0310443655
Date: 13.07.2010		Ratification of norms	dt.19.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010

S.No.124

Case No. A/R-163	M/s. CIM Tools	F.No.01/80/50/01747/AM09/DES.I	Lic.No. & Date
Meeting No. 15/11	Pvt. Ltd., Bangalore	RA F.No.07/24/040/00599/AM09	0710062744
Date: 13.07.2010		Ratification of norms	dt.04.02.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.125

Case No. A/R-165	M/s. Kevin	F.No.01/80/50/00884/AM08/DES.I	Lic.No. & Date
	Enterprises Ltd.,		

Meeting No. 15/11 Date: 19.07.2010	RA F.No.03/94/040/00398/AM08 Ratification of norms	0310436880 dt.19.07.2007
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The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.126

Case No. A/R-167	M/s. The Saraswati	F.No.01/80/50/01626/AM09/DES.I	Lic.No. & Date
Meeting No. 15/11	Industrial Syndicate	RA F.No.05/24/040/00630/Am09	0510233406
Date: 13.07.2010	Ltd.,	Revision of norms	dt.29.12.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.127

Case No. A/R-07	M/s. Kirloskar	F.No. 01/80/50/ 01780/AM09/DES.I	Lic.No. & Date
Meeting No. 15/11	Penumatic Co, Ltd.,	RA F.No.31/24/040/00303/AM09	3110037315
Date: 13.07.2010		Ratification of norms	dt.10.02.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee, therefore, decided to send the firm's reply to DIPP and to relist the case on 17.08.2010.

S.No.128

Case No. A/R-08	M/s. Sur Hening	F.No. 01/80/50/ 00975/AM09/DES.I	Lic.No. & Date
Meeting No. 15/11	Pvt. Ltd.,	RA F.No.07/24/040/00061/AM09	0710057712
Date: 13.07.2010		Ratification of norms	dt.04.06.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of DHI communicated vide their U.O. Note No. No 3(49)/08-TSW(B) dated 24.5.2010 and stated that Imports proposed for import are mainly components, the Committee decided to ratify the norms in respect of the subject advance authorization with wastage of 1% on brass raw materials, 2% on steel & rubber raw materials & components on net to net basis.

The Regional Authority may take necessary action accordingly.

S.No.129

Case No. A/R-16	M/s. Saint-Gobain	F.No. 01/80/50/ 00743/AM08/DES.I	Lic.No. & Date
Meeting No. 15/11	Seva Engineering	RA F.No.07/24/040/00724/AM08	0710055706
Date: 13.07.2010	India Ltd.,	Ratification of norms	dt.06.02.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.130

Case No. A/R-17	M/s. The Ratnamani	F.No. 01/80/50/ 00236/AM10/DES.I	Lic.No. & Date
Meeting No. 15/11	Metals & Tubes P.	RA F.No.08/24/040/00086/AM10	0810081362
Date: 13.07.2010	Ltd.,	Ratification of norms	dt.09.07.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DIPP informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

Case No. A/R-74	M/s. GEA BGR	F.No. 01/80/50/ 01799/AM09/DES.I	Lic.No. & Date
Meeting No. 15/11	Energy Systems	RA F.No.04/24/040/00263/AM09	0410192464
Date: 13.07.2010	India LTd., CHennai	Ratification of norms	dt.19.02.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010

Case No. A/R-75	M/s. Bharat Heavy	F.No. 01/80/50/ 00496/AM10/DES.I	Lic.No. & Date
Meeting No. 15/11	Electricals Ltd.,	RA F.No.09/24/040/00184/AM10	0910039076
Date: 13.07.2010	Hyderabad	Ratification of norms	dt.27.08.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. The representative of the DHI informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 17.08.2010.

S.No.24

Case No. C-02	M/s. Gardex, Jalandhar	F.No. 01/80/162/01289/AM10/DES.I
Meeting No. 15/11		Addition of inputs item against SION Sl. No. C-390, for the export product "Powarh/ Hoe/Pick Axe/ Kudali /Pick Mattock/Cutter Mattock / Trowel / Transplanter/ Fork/ Cultivator/ Weeder/ Bulb Planter/ Ombination Tool made of non alloy steel/ alloy steel (including stainless steel) without or without or with handle made of wood or Fibre Glass"
Date: 13.07.2010		

The case regarding addition of inputs to the existing norms in respect of above firm was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010. As per the written comments of DC (MSME) communicated vide their U.O. Note No. No 20(G)/2010-ME dated 13.7.2010, the Committee decided to includes following modification/addition/more input items in SION C-390 for handle:-

S. No.	Item of export/SION	Qty.	Addition to SION	Qty. recommended
01	Powrah/Hole/Pick Axe/Kudali/Pick Mattock/Cutter Mattock /Towel /Transplanter/Fork/Cultivator /weeder/Bulb	1Kg	1. Roving 400 tex glass	1.02Kg/Kg Content in export Product 1.02Kg/Kg Content in export

	Planter/Combination tools made of non alloy steel/alloy steel (including stainless steel) with handle made PP and FRP or wood		2. Resin GP/Isothermic 3. Polypropelene 4. Relevant Wood Blank	Product 1.02Kg/Kg Content in export Product 1Kg/Kg Content in export Product
NOTE: Item at sl. No. 1,2, and 3 above are applicable increase of export with Fibre glass handle covered with Polypropylene and srl no 4, incase of wooden handle.				

Case No. C- 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No. 15/11		Modification of SION for the export product
Date: 13.07.2010		“Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel”

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.15/11 held on 20.07.2010 and it was decided to defer the same for re-listing on 17.08.2010 for want of comments of DHI.
